

(a) whether it is a fact that a rail-cum-road bridge has been constructed connecting Mathura Road and Greenfields Colony adjoining the Delhi border;

(b) if so, what is the total expenditure incurred thereon and the ratio of expenditure in rupees shared by the railways and any other party with their names; and

(c) whether the construction of the bridge has been fully completed?

THE MINISTER OF RAILWAYS (SHRI GULZARILAL NANDA): (a) A road underbridge (not rail-cum-road bridge) has been constructed at Km. 1515-1516 connecting Mathura Road and Greenfields Colony adjoining the Delhi border.

(b) The actual completion cost is under compilation, but it is expected that this would be about Rs. 2,12 lakhs. Since it is a 'deposit' work sponsored by M/s. Urban improvement Company Private Limited, New Delhi, the entire cost is borne by them.

(c) Yes.

#### TAKING OVER OF GOENKA'S SHARE-HOLDINGS

1491. DR. SALIG RAM:  
SHRI KRISHAN KANT:  
SHRI ARJUN ARORA:

Will the Minister of STEEL AND HEAVY ENGINEERING be pleased to state:

(a) whether Government have considered the taking over of Goenka's share-holdings in Indian Iron at a negotiated price; and

(b) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND HEAVY ENGINEERING (SHRI MOHD. SHAFI QURESHI): (a) and (b) Government have received a proposal from Shri R. N. Goenka for the purchase of his shares, but they do not consider it necessary to purchase any shares from him.

#### INTRODUCTION OF MOBILE POLLING BOOTHS IN ELECTIONS

1492. DR. SALIG RAM:

SHRI KRISHAN KANT:

SHRI ARJUN ARORA:

Will the Minister of LAW AND SOCIAL WELFARE be pleased to state:

(a) whether Government propose to introduce the system of mobile polling booths in the next general elections; and

(b) if so, the extra expenditure that Government will have to incur in comparison to the present system of elections?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (SHRI JAGANNATH RAO): (a) The Election Commission has submitted detailed proposals for amendment of the election law which are being examined by the Government. These proposals include a suggestion for the substitution of a new section in place of present section 25 of the Representation of the People Act, 1951, which will, among other things, authorise the district election officer to set up mobile polling stations also with the previous approval of the Election Commission. The Commission proposes to introduce mobile polling stations in the next general elections in those polling areas where large scale intimidation of voters, especially those belonging to the weaker section of the electorate, is apprehended from past experience and also in sparsely populated areas having inadequate means of communication where the voters will find it difficult to reach the stationary polling stations.

(b) The extra expenditure on a mobile polling station is estimated at Rs. 750/- to Rs. 1,000/-.

#### ABOLITION OF LEGISLATIVE COUNCIL IN UTTAR PRADESH

1493. SHRI M. K. MOHTA: Will the Minister of LAW AND SOCIAL

WELFARE be pleased to state whether Government have taken note of the resolution passed by the Uttar Pradesh Legislative Assembly proposing abolition of Legislative Council in that State and Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (SHRI JAGANNATH RAO): In accordance with the usual procedure followed in such cases, copy of the resolution passed by the Uttar Pradesh Legislative Assembly for the abolition of the Uttar Pradesh Legislative Council has not yet been received from the State Government.

RECOMMENDATION OF DEVELOPMENT COUNCIL FOR PAPER INDUSTRY

1494. SHRI R. P. KHAITAN: Will the Minister of INDUSTRIAL DEVELOPMENT AND INTERNAL TRADE be pleased to state:

(a) the details of the recommendations made by the Development Council for pulp, paper and allied industries in regard to the stepping up of production of paper in the country; and

(b) the reaction of the Government of India to these recommendations?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT AND INTERNAL TRADE (SHRI M. R. KRISHNA): (a) The Development Council for Paper, Pulp & Allied Industries recommended to the Government that proposals could be invited from various paper mills for enhancing their production by speeding up of their machines and by installation of balancing equipment.

(b) Government have asked all the paper mills to submit their proposals. Proposals received in this regard are being examined.

DISTRIBUTION OF STEEL

1495. SHRI M. K. MOHTA: Will the Minister of STEEL AND HEAVY ENGINEERING be pleased to state:

(a) whether Government propose to dispense with the trade channels for steel produced by the public and private sector units and assume direct responsibility for its distribution; and

(b) whether a genuine consumer with a quota is not permitted to sell his steel, as an industrial concern obtaining its quota directly from the producers is permitted to sell to the dealers at open market prices for purposes of inventory control?

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND HEAVY ENGINEERING (SHRI MOHD. SHAFI QURESHI): (a) No, Sir.

(b) There is at present no statutory control on distribution of steel and anyone is free to acquire or dispose of steel. However, where the Steel Priority Committee allocates priority of despatches to an individual partly for a particular purpose indicated by the party, and where it comes to the notice of the Steel Priority Committee that the steel has not been used for the purpose specified, the Steel Priority Committee may turn down or modify any subsequent requests received from that party for allocation of priority of despatches, or suspend any allocation of priority already given.

दिल्ली से अमृतसर तक बिजली से रेल गाड़ी का चलाया जाना

1496. सरदार गुरुचरण सिंह टोहड़ा : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार दिल्ली से अमृतसर तक बिजली से रेल गाड़ी चलाने का विचार कर रही है; और

(ख) यदि हाँ, तो इसका व्यौरा क्या है।